

12.38 hrs.

MATTERS UNDER RULE 377

[English]

- (i) **Need to settle all pending compensation cases of Perumal Railway accident in Quilon, Kerala**

SHRI A. CHARLES (Trivandrum): Sir, the Peruman Railway accident in Quilon, Kerala, took place more than a year back. On the day of the accident the then Railway Minister made a statement that Rs. one lakh each will be paid as compensation to the next kin of the deceased. When the matter came up before the tribunal the payment of compensation was limited to the dependants of the deceased. When this was brought to the notice of the Minister he again stated that payment will be made irrespective of the fact whether the heir of the deceased is a dependent or not. The necessary amendments to the rule was also made. Still I understand that in 13 cases compensation has not been made so far. It is really sad that even in the case of such a terrible tragedy justice has not been meted out to the bereaved. I request that this may be looked into by the hon. Minister and payment made to the legal heirs in all the pending cases without further delay.

SHRI VASANT SATHE (Wardha): Before I begin, may I point out to you one thing. I obeyed your orders under rule 377 (C). But normally when we give our notice in writing, unless there is a breach of rule, unless it refers to those clauses of 377 (A) and (B), it should not be deleted. I can understand about corrections. But what has happened is that your office has totally deleted portions from my notice which are very relevant.

[Translation]

MR. SPEAKER: Satheji, you know the rules. Please read them.

[English]

SHRI VASANT SATHE: I am not saying

that I am not reading your approved text. All I am saying is, I am requesting the office, unless I commit a breach of rule under 377, it should not be done. Kindly see that rules. The rule says...

[Translation]

MR. SPEAKER: You should raise this issue afterwards. Now you read only the text.

SHRI VASANT SATHE: My point of order is, that in the rule 377 (a).....

MR. SPEAKER: Others will also do the same.

SHRI VASANT SATHE: I am requesting you to read.

MR. SPEAKER: Please read the text approved under Rule 377.

SHRI VASANT SATHE: I am obeying you.

MR. SPEAKER: You know it, don't waste time of the House. Please see me in my chamber in this regard.

SHRI VASANT SATHE: I will talk to you in the chamber.

[English]

- (ii) **Need to deploy Central paramilitary forces to maintain peace at the annual congregation of Ananda Marga at Anand Nagar, West Bengal**

SHRI VASANT SATHE (Wardha): Sir, I wish to raise the following important matter under rule 377.

Ananda Marga, a socio-religious organisation with headquarters at Ananda Nagar, District Purulia in West Bengal is running a degree college, Engineering college, High school, 20 primary schools, children homes, dispensary etc., in and around Ananda Nagar.